



2026:AHC:173429

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 5072 of 2026

Harshit Tayal @ Ritk

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Kanchan Sharma, Satendra Kumar, Sr.
Advocate

Counsel for Opposite Party(s) : G.A.

Court No. - 72

HON'BLE VIVEK KUMAR SINGH, J.

1. Heard Ms. Kanchan Sharma, learned counsel for the applicant and learned A.G.A. appearing for the State and perused the record.
2. Supplementary affidavit filed today is taken on record.
3. The applicant-**Harshit Tayal @ Ritk** was granted interim anticipatory bail in the present case by this Court vide order dated 1.7.2026. The said order is quoted as under:-

"1. Learned counsel for the applicant; and learned A.G.A. for the State are present.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 3 of 2026, under Sections 318(4), 61(2) of the B.N.S., 2023, and Section 66D of the Information Technology Act, Police Station ? Cyber Crime Police Thana Shamli, District Shamli, with a prayer to enlarge him on anticipatory bail, till the conclusion of the trial, as the applicant apprehends his arrest in the aforesaid case.

3. The learned counsel for the applicant states that the applicant has been falsely implicated in the present case for allegations of having committed offences which are punishable not more than seven years of imprisonment. Learned counsel further submits that the applicant had appeared before the police and was cooperating in the investigation. His

statement was recorded on 29.01.2026 and was served with notice under Section 35(3) of the BNSS. The applicant has never violated the terms and conditions of the notice so issued. Despite this, non-bailable warrants have been obtained by the police against the applicant. The learned counsel relies upon the general diary entries annexed to the supplementary affidavit dated 29.01.2026 where the police has recorded a detailed statement of the applicant and there is also an endorsement regarding personal service of the notice under Section 35(3) of the BNSS.

4. Learned A.G.A. prays for ten days' time to seek instructions in the matter and apprise the Court regarding the reasons for seeking non-bailable warrants against the applicant once he claims to have cooperated in the investigation.

5. Put up as fresh on 13.07.2026.

6. In the meantime, in the event of the arrest of the applicant- Harshit Tayal urf Ritk, involved in the aforesaid case crime, he shall be released on interim anticipatory bail, on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-

i. The applicant shall make himself available for interrogation by a police officer as and when required;

ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. The applicant shall not leave India without the previous permission of the Court;

iv. The applicant shall not pressurize/intimidate the prosecution witness;

7. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant."

4. Earlier interim anticipatory bail was granted to the applicant vide order dated 1.7.2026 and in pursuance of aforesaid order. It is submitted that the bail bonds have been furnished by the applicant before the learned court concerned on 6.7.2026. The investigation is still pending and the applicant is cooperating in the present case. He shall remain present before the Investigating Officer or the court concerned, as the case may be.

5. In view of above, the interim anticipatory bail granted to the applicant vide order dated 1.7.2026 is hereby made **absolute**. The applicant will remain on anticipatory bail till submission of police report under Section 193(3) BNSS or till conclusion of investigation on the same terms and conditions as given in the order dated 1.7.2026 passed by this Court.

6. The anticipatory bail application stands **allowed**.

7. In default or misuse of any of the conditions mentioned in the order dated 1.7.2026 the Public Prosecutor/ Investigating Officer/ first informant-complainant would be at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant, before the concerned court.

(Vivek Kumar Singh,J.)

August 18, 2026

Lalit Shukla